

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 99/TT/2025

- Subject : Petition for truing up of transmission tariff for the 2019-24 tariff period and determination of transmission tariff for the 2024-29 tariff period for the Asset under Transmission System associated with Teesta (Stage-V) HEP in the Eastern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others
- Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Amit Yadav, PGCIL
Shri Ranjeet Kumar Pandey, PGCIL
Shri Ashish Alankar, PGCIL
- Date of Hearing : **29.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Record of Proceedings

The instant Petition had been filed for the truing up of the transmission tariff for the 2019-24 period and the determination of the tariff for the 2024-29 period in respect of the Transmission System associated with Teesta (Stage-V) HEP in the Eastern Region.

2. The Petitioner's representative submitted that for the subject transmission line, namely, 400 kV D/C Teesta-V–Siliguri, covered in the present Petition, reconductoring has been completed and is claimed in Petition No. 9/TT/2023, for which the Commission has already reserved its order. The representative of the Petitioner urged the Commission to issue an order in the present Petition after the issuance of the order in Petition No. 9/TT/2023, as the cost of reconductoring (in light of the Commission's recent order in a similar matter dated 25.10.2024 in Petition No. 94/TT/2024) is admissible as part of the Additional Capital Expenditure in the original Petition of the project.

3. After the hearing, the Commission directed the Registry to list the matter for hearing subsequent to the issuance of order in Petition No. 9/TT/2023.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

